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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

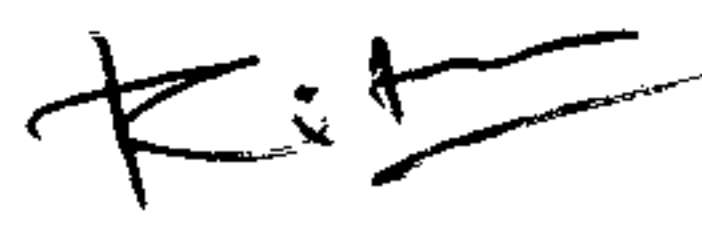
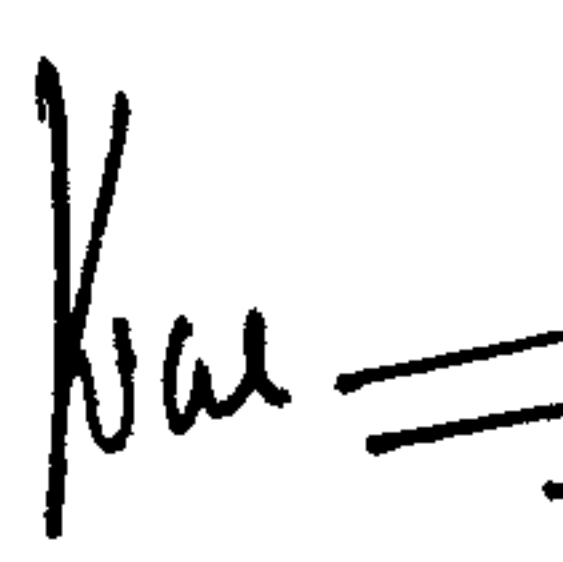

C.P. (I.B) No. 3/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Ador Welding Ltd
V/s.
Linde Engineering India Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. ADV	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA.	ADV.		
3.	Kunal Vaishnav with.	Advocate	Respondent.	
4.	Dhiraj Kumar Totala	Adv.	---	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Operational Creditor/ Petitioner. Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to other side.

List the matter on 21.02.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL